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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS (COMM) 495/2020 & I.As. 4091/2021 & 4102/2021

INDIAMART INTERMESH LIMITED ... Plaintiff

Through Dr.A.M. Singhvi, Sr. Adv. and
Mr.Sandeep Sethi, Sr. Adv. with Mr.Sai Krishna
Rajagopal, Mr.Sidharth Chopra, Ms. Savni D.
Endlaw, Mr. Nidhi Ram and Mr.Akshit Mago,
Advs.

Versus

JUST DIAL LTD. ... Defendant

Through Mr.Dayan Krishnan, Sr. Adv.and
Mr.Rajshekhar Rao, Sr. Adv. with Mr.Karthik,
Ms. Pallavi Rao, Mr. Aman Chandola and Mr.
Rituraz, Advs.

CORAM:

HON'BLE MR. JUSTICE JAYANT NATH

ORDER

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17.03.2021

I.A. 4091/2021

1. Learned senior counsel for the plaintiff states that there is wilful disregard of this court's order dated 11.11.2020. He states that there are about 15,000 pages which have been copied by the defendants from the plaintiff's website and continue to be available on the website of defendant No.1.

2. Learned senior counsel for the defendants has strongly urged that no proprietary information of the plaintiff has been violated by the defendants and that defendants are fully complying with the order of this court dated

11.11.2020.

3. At this stage, My attention has been drawn to a listing noted at page 67 of the application to plead that this particular listing is a verbatim copy of the listing of the plaintiff.

4. Learned senior counsel for the defendants has urged that this particular listing is not done by the defendants but by a company in question, namely, Hi Tech Sales & Services.

5. This plea has been denied by learned senior counsel for the plaintiff who points out that all these listings on the plaintiff's websites are being done by the plaintiff as already stated in para 11 of the plaint.

6. Issue notice for the time being to defendant Nos. 1 & 2. Learned senior counsel for the defendants accepts notice for defendant Nos. 1 & 2.

7. The said Defendants may in their reply deal with the specific allegations made by the plaintiff in the present application. Needful be done within two weeks.

8. List on 15.04.2021.

9. A senior officer of defendant No.1 shall remain personally present in the court on the next date of hearing.

I.A. 4102/2021

Issue notice. Learned counsel for the defendants accepts notice. Reply be filed before the next date of hearing.

List on 15.04.2021.

JAYANT NATH, J.

MARCH 17, 2021/st